

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
SPECIAL BENCH, BENGALURU**

*(Through web-based video conferencing platform)*

**ITEM No.21  
I.A.Nos.477/2023, 423, 482, 474/2024 in  
C.P.(IB)No.26/BB/2021**

**IN THE MATTER OF:**

M/s. Hindustan Tin Works Ltd. ... Petitioner  
Vs.  
M/s. Rich Fruits Pvt. Ltd. ... Respondent

**Order under Section 9 of Insolvency and Bankruptcy Code, 2016**

**Order delivered on: 22.07.2024**

**CORAM:**

**JUSTICE (RETD.) T. KRISHNAVALLI  
HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

The Liquidator : Shri Hari Babu Thota

**ORDER**

**I.A.Nos.423, 482, 474/2024:**

1. These Applications have been filed by the Applicant-Liquidator, under Section 60 (5) (c) of the IBC, 2016 r/w. Rule 11 of the NCLT Rules, 2016, seeking to seeking to take on record the 38<sup>th</sup>, 39<sup>th</sup> and 40<sup>th</sup> Progress Reports for the period from 01.05.2024 to 15.05.2024, 16.05.2024 to 31.05.2024 and 01.06.2024 to 15.06.2024 respectively.
2. Heard the Ld. Counsel appearing for the Liquidator.
3. In the circumstances and for the reasons mentioned in the Application, the instant Applications are hereby allowed by taking on record the 38<sup>th</sup>, 39<sup>th</sup> and 40<sup>th</sup> Progress Reports for the period from 01.05.2024 to 15.05.2024, 16.05.2024 to 31.05.2024 and 01.06.2024 to 15.06.2024 respectively.
4. Accordingly, **I.A.Nos.423, 482 and 474/2024 stand disposed of.**

**I.A.No.477/2023:**

List the case before the Regular Bench on **04.09.2024.**

**-Sd-  
MANOJ KUMAR DUBEY  
MEMBER (TECHNICAL)**

**-Sd-  
T.KRISHNAVALLI  
MEMBER (JUDICIAL)**